

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.1298/95.

Date of Order: 23-1-96.

Between:

**K.Sobhakani.**

.. Applicant

and

1. General Manager, S.C.Rly,  
Railhillayam, Secunderabad.
2. Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, Settipalli Post,  
Tirupathi, Chittor Dist.

Respondents.

For the Applicant :- Mr. K.Sudhakar Reddy, Advocate

For the Respondents: Mr. G.S.Sanghi, SC for Rlys.  
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CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

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O.A.No.1298/95.

JUDGMENT

[ as per Hon'ble Sri R.Rangarajan, Member(Administrative) ]

Heard Sri K.Sudhakar Reddy, learned counsel for the applicant and Sri G.S.Sanghi, learned counsel for the respondents.

2. The applicant in this OA is the family member of a land displaced person whose land was acquired by the Railway authorities through Award No.1/84, dt. 5.5.1984. The certificate issued by the Revenue Divisional Officer, Chandragiri at Tirupathi in regard to the acquisition of land is enclosed as Annexure-I at page-6 of the material papers. This OA is filed praying for a direction to the respondents to consider the applicant herein for appointment in any post in post in Group-D.

3. The facts in this case are not disputed. The learned counsel for the applicant brought to our notice that the applicant in OA 967/91 who was also a land looser prayed for a direction to appoint him in Group-D post against land-loosers quota. That OA was allowed by an order dt. 22.12.1994. The learned counsel for the applicant further submitted that the applicant herein is also placed in a similar situation the same relief may be granted to the applicant in this case also.

4. We are satisfied that the applicant in this case is similarly situated as the applicant in the above referred OA. Hence, we follow the direction given in the OA referred to above and direct as follows:-



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The respondents are directed to consider the applicant herein for appointment to any post in Group-D for which she is educationally and in other respects eligible and suitable in her turn.

4. The O.A. is ordered accordingly at the admission stage itself. No costs. //

*One*

(R.Rangarajan)  
Member (A)

*Neeladri*

(V.Neeladri Rao)  
Vice Chairman

Dated 23rd Jan., 1996

Open Court Dictation

*Arul*  
Deputy Registrar (J) CC

kmv

To

1. The General Manager, S.C.Rly,  
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, Settipalli Post,  
Tirupathi, Chittoor Dist.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. G.S.Sanghi, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

*1/2/96*  
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 23- | -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

1298 | 95

T.A.No.

(w.p.No. )

Admitted and interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
डिप्लाइ/DESPATCH

- 5 FEB 1996

हैदराबाद बैठकालीस  
HYDERABAD BENCH

*MRD*

*MRD*